

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 854, 856 & 857 OF 2018 IN
DFR NO. 1585 OF 2018

Dated: 11th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Adani Green Energy (Uttar Pradesh) Ltd. Appellant(s)
Versus
Uttar Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent (s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R-2

Mr. Sunil Kumar
Mr. Puneet Chandra for R-4

ORDER
IA No. 854 of 2018
(For Condonation of Delay in Filing the Appeal)

Learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant, submitted that, there is a delay of 35 days in filing the appeal which has been explained satisfactorily in the application and sufficient cause has been shown therein. The delay in filing the appeal is bonafide and unintentional and has been caused due to the circumstances as explained above. Therefore, he submitted that, the delay may kindly be condoned and IA may kindly be allowed. The matter may kindly be heard on merit in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

After careful consideration of the submissions made by the learned counsel appearing for the Appellant and perusal of the reasons assigned in the application, we find that the delay has been explained satisfactorily as sufficient cause has been shown and reasoning assigned is bonafide in nature. We accept the reasoning assigned in the application and delay in filing the appeal is condoned. IA is allowed.

IA NO. 856 OF 2018
(Application for waiver of court fees) and
IA NO. 857 OF 2018
(For permission to file one Appeal)

We have heard learned counsel appearing for the Appellant for quite some time. During the course of his submission, learned counsel for the Appellant submitted that, the instant IAs filed by the Appellant seeking waiver of court fees and permission to file one appeal, may kindly be dismissed as not pressed.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by learned counsel appearing for the Appellant, the instant IAs filed by the Appellant seeking waiver of court fees and permission to file one appeal, are dismissed as not pressed and disposed of.

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Registry is directed to number the appeal and list the matter for admission on **23.10.2018**, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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